## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:4621 ANSWERED ON:23.04.2013 RECRUITMENT RULES FOR PRASAR BHARATI Pakkirappa Shri S.

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is aware of dissatisfaction among the employees and the officers of Prasar Bharati due to the delay in framing appropriate recruitment rules regarding the organisation which was constituted in 1997;
- (b) if so, the steps taken/being taken by the Government to improve this situation; and
- (c) the number of new broadcasting centres established by the Prasar Bharati during the last three years, State/UT-wise?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a)&(b): Prasar Bharati was established as an autonomous corporation in the year 1997 by entrusting to it, the functions of Akashwani and Doordarshan, the erstwhile Departments of Government of India. The change in the status of the organization and the uncertainty in the status of the employees over a period of time led to delay in the notification of Recruitment Rules.

Consequent to the amendment of section 11 of the Prasar Bharati Act, 1990 in the year 2012, the status of employees was settled. Subsequently, the Recruitment Regulations (RRs) in respect of 6 categories (in Group 'B' and 'C') of Prasar Bharati employees, identified as essential categories, have already been notified.

(c): The state-wise details of new Doordarshan centres and AIR stations established by the Prasar Bharati during the last three years are enclosed at Annexure-I and Annexure-II respectively.